

ELECTION COMMISSION OF INDIA

NIRVACHAN SADAN, ASHOKA ROAD, NEW DELHI-110001

No.437/6/1/ECI/INST/FUNCT/MCC/2019

Dated: 4th July, 2019

To

1. The Cabinet Secretary,
Government of India,
Rashtrapati Bhawan,
New Delhi.
2. The Secretary to the Government of India,
Department of Programme Implementation,
Sardar Patel Bhawan,
New Delhi.
3. The Chief Secretaries to the Government of:-
a) Odisha, Bhubaneswar; and
b) Tamil Nadu, Chennai.
4. The Chief Electoral Officers of:-
a) Odisha, Bhubaneswar; and
b) Tamil Nadu, Chennai.

Subject: General Election from 96 – Patkura Assembly Constituency of the State Legislative Assembly of Odisha and 8-Vellore Parliamentary Constituency of Tamil Nadu - Release of funds under MPs'/MLAs' Local Area Development Scheme.

Sir,

I am directed to refer to the Commission's letter of even number dated 4th July, 2019, whereby the Commission has announced the enforcement of the Model Code of Conduct for the guidance of the Political Parties and Candidates, consequent on the announcement of General Election from 96 – Patkura Assembly Constituency of the State Legislative Assembly of Odisha and 8-Vellore Parliamentary Constituency of Tamil Nadu, vide Press Notes No. ECI/PN/69/2019 and No. ECI/PN/70/2019 both dated 4th July, 2019.

2. The Commission has instructed that the release of funds under the Member of Parliament Local Area Development Schemes will be subject to the following restrictions:-

- a) No fresh release of funds under the Member of Parliament (including Rajya Sabha members) Local Area Development fund shall be made in any part of the country where election is in progress. Similarly no fresh release of funds under the MLAs'/ MLCs' Local Area Development Fund shall be made, if any such scheme is in operation, till the completion of election process.
- b) No work shall start in respect of which work orders have been issued before the issue of this letter but the work has actually not started in the field. These works can start only after the completion of election process. However, if a work has actually started, that can continue.
- c) There shall be no bar to the release of payments for completed work(s) subject to the full satisfaction of the concerned officials.
- d) Where schemes have been cleared and funds are provided or released and materials procured and reached the site such scheme may be executed as per programme.

Yours faithfully,


(NARENDRA N. BUTOLIA)
PRINCIPAL SECRETARY